

GOVERNMENT OF INDIA
MINISTRY OF LABOUR & EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 9
TO BE ANSWERED ON 30TH NOVEMBER, 2015

REGULATION OF PLACEMENT AGENCIES

9. SHRI SUSHIL KUMAR SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- a) whether the Government has record of the total number of unorganized workers such as drivers employed privately in the country particularly in the metro cities;**
- b) if so, the details thereof, State/UT-wise ;**
- c) whether the Government has any plan/programme to regulate the placements agencies and stem exploitation of drivers by such private placement agencies engaged in metro cities;**
- d) if so, the details thereof and if not, the reasons therefor; and**
- e) the corrective steps taken by the Government to curb exploitation of private drivers by employers and provide social security benefits to them?**

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)

(a) & (b): Estimates of employment and unemployment by various categories of workers are obtained through labour force surveys conducted by National Sample Survey(NSS) Office, Ministry of Statistics & Programme Implementation. According to the last three survey's the sector-wise details of workforce are as under:

(in crore persons)

Workforce Major Sector	by	2004-05	2009-10	2011-12
Primary		26.83	24.74	23.18
Secondary		8.35	10.00	11.50
Tertiary		10.73	11.81	12.73
Total		45.91	46.55	47.41

The proportion of workforce that are unorganized (including driver) during 2011-12 is 83%.

State-wise information on total no. of unorganized workers such as drivers is not maintained centrally.

(c) to (e): Ministry of Labour and Employment has issued guidelines on 30.10.2003 to the State Governments and Union Territory (UT) Administrations to consider regulation of the functioning of Private Placement Agencies. Subsequently, the Ministry requested State and UTs in October 2010, to register placement agencies. The state governments were also requested to ensure compliance of these guidelines.

In order to ensure social security to the workers in the unorganized sector, the Government has enacted the Unorganized Workers' Social Security Act, 2008. A National Social Security Board is constituted at the central level to recommend social security schemes viz. life and disability cover, health and maternity benefits, old age protection and any other benefit as may be determined by the Government for unorganized workers including drivers. The Government has also decided to issue an Unorganised Workers Identification Number (UWIN) Card to unorganised worker which will facilitate social security benefits to be given.
